

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 18507/2015

(Arising out of impugned final judgment and order dated 21/02/2015
in FAO No. 4968/2011 passed by the High Court Of Punjab & Haryana
At Chandigarh)

KULDEEP SINGH

Petitioner(s)

VERSUS

PANNA LAL & ANR.

Respondent(s)

Date : 17/08/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Bharat Bhushan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice through Speed Post, returnable on

05.10.2015.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.08.19
17:04:17 IST
Reason: